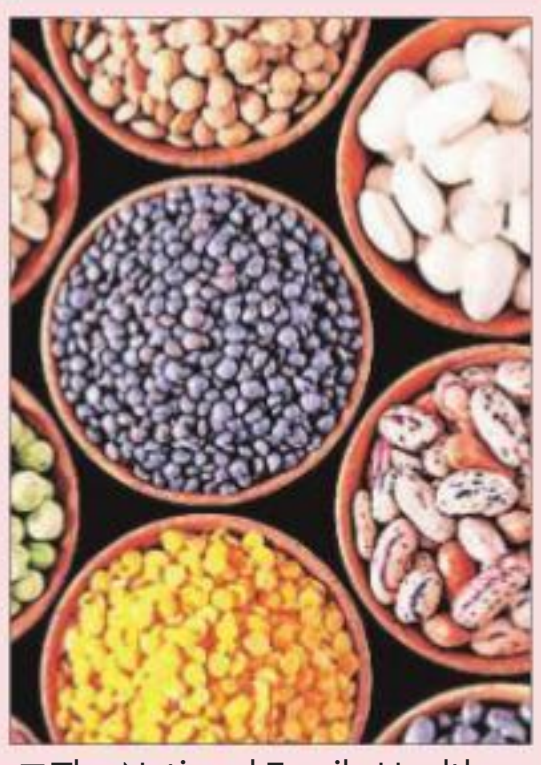


● UNDERNUTRITION CRISIS

Panel calls for boosting protein, nutrients in meal programmes

Currently, eggs are served in mid-day meals in 13 states and three Union Territories as part of additional food items

SOURAV ROY BARMAN
New Delhi, July 3



■ The National Family Health Survey-5 (NFHS-5) has documented a rise in the rates of child undernutrition

THE COVID-19 PANDEMIC is likely to have "aggravated the silent crisis" of undernutrition in India, an inter-ministerial committee has observed, recommending that protein-rich food items like eggs, nuts and legumes, as well as micronutrients like calcium, iron, zinc, folate and vitamin A be legally mandated in meals given through food safety programmes in schools and anganwadis by revising Schedule II of the National Food Security Act (NFSA), 2013.

The inter-ministerial committee includes officials from the Ministry of Food, the Ministry of Health, the Ministry of Women and Child Development, and the Ministry of Education, as well as scientists from the Indian Council of Medical Research (ICMR) and the Food Safety and Standards Authority of India (FSSAI).

Currently, eggs are served in mid-day meals in 13 states and three UTs as part of "additional food items". It is served with a frequency varying from five days a week to once a month. The states and UTs bear the cost of the supplementary provision. The inclusion of eggs in food safety nets have been opposed by many religious groups as well as chief ministers like Madhya Pradesh's Shivraj Singh Chauhan. The committee has suggested that "urgent action" is needed to address the crisis, citing the National Family Health Survey-5 (NFHS-5), which has documented a rise in the "rates of child undernutrition, stunting and wasting in most of the states", along with an increase in prevalence of anaemia among pregnant women and those of reproductive age.

The draft report, submitted in October 2021, is currently under the Centre's consideration.

"Though the NFSA has been in place since 2013, the desired outcomes have not yet been achieved. The NFHS-5 survey results show a worrying trend in increase in malnutrition and anaemia in many states...persistent levels of undernutrition despite rapid economic growth remains the single biggest public health problem in India," the report stated, adding, "The pandemic is only likely to aggravate the silent crisis and there is a need for urgent action."

It recommended new standards of kilocalories and protein per meal, along with fixing proposed intake of micronutrients for all categories of beneficiaries, and the food items required to achieve those standards. While the Integrated Child Development Services scheme (ICDS) covers children aged six months to six years and pregnant/lactating mothers, students in lower primary classes, upper primary classes in government and government-aided schools are benefi-

ciaries of the PM Poshan scheme. According to the cost implications of the recommendations worked out by the committee, the cost per meal (excluding milk and fruits) in lower primary classes will be ₹9.6 and ₹12.1 in upper primary.

Currently, the cooking costs are ₹4.97 and ₹7.45 respectively. The report states that those who do not consume eggs may be provided "double the proposed quantity of nuts and seeds".

Here are some of the existing and proposed standards:

Lower primary classes: Current norms mandate 100 gm foodgrains, 20 gm pulses, 50 gm vegetables (including leafy variety), 5 gm oil/fat, and salt and condiments (as per need) per meal per child, which account for 450 kilocalories and 12 gm protein.

The proposal mandates 70 gm cereals and millets, 25 gm pulses and legumes, 75 gm vegetables (including 50 gm of leafy variety), 10 gm nuts and seeds, 10 gm oil and 50 gm eggs, which will provide 450 kilocalories, 15-20 gm of protein, 170 mg calcium, 2 mg zinc, 3.5 mg iron, 50 micrograms folate and 100 micrograms vitamin A. As additional items, 150 gm milk and 100 gm fruits have been suggested.

Upper primary classes: Under existing norms, 150 gm foodgrains, 30 gm pulses, 75 gm vegetables (including leafy variety), 7.5 gm oil/fat, and salt and condiments (as per need) are served per meal, which account for 700 kilocalories and 20 gm protein.

The proposal mandates 100 gm cereals and millets, 35 gm pulses and legumes, 100 gm vegetables (including 50 gm of leafy variety), 15

gm nuts and seeds, 10 gm oil and 50 gm egg, which will provide 700 kilocalories, 22-25 gm protein, 270 mg calcium, 4 mg zinc, 5.5 mg iron, 75 micrograms folate and 145 micrograms vitamin A. As additional items, 200 gm milk and 100 gm fruits have been suggested.

Pregnant and lactating women: Under existing standards, beneficiaries are entitled to 600 kilocalories and 18-20 gm protein per meal given in the form of take home ration or THR.

MAAN ALUMINIUM LIMITED
Regd. Off: 4/5, 1st Floor, Asaf Ali Road, New Delhi-110002
CIN: L30007DL2003PLC214485, Ph: 40081800.
Email: info@maanaluminium.in / Website: www.maanaluminium.com

Notice of 19th Annual General Meeting

- Shareholders may note that the 19th Annual General Meeting (AGM) of the Company will be held over Video Conference ("VC") / Other Audio Visual Means ("OAVM") facility on Friday, July 29, 2022 at 3:00 P.M. IST in compliance with General Circular No. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021 and 02/2022 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the business that will be set forth in the Notice of the Meeting.
- In compliance with the above circulars, electronic copies of the Notice of the AGM along with the Annual Report for financial year 2021-22 will be sent to all the shareholders whose email addresses are registered with the Company/ Depository Participant(s).
- Manner of registering/updating email addresses:**
 - The members of the Company holding equity shares of the Company in Demat and Physical Form and who have not registered their e-mail addresses may temporarily get their e-mail addresses registered with Link Intime India Pvt. Ltd. and follow the registration process as guided. The members are requested to provide details such as DPID, Client ID/Folio NO/PAN, mobile number and e-mail id. In case of any query, a member may send an e-mail to Link Intime India Pvt. Ltd. at swapan@linkintime.com
 - It is clarified that for permanent registration of email address, shareholders are requested to register their email addresses, in respect of electronic holdings with their concerned Depository Participants by following the procedure prescribed by the Depository Participant.
- The notice of the 19th AGM and Annual Report for financial year 2021-22 will also be made available on the Company's website at www.maanaluminium.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of Link Intime India Pvt. Ltd. i.e. https://instavote.linkintime.com.in.
- Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the shareholders.
- The 19th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email addresses in due course.

By order of the Board
For Maan Aluminium Limited
Sd/-
Ravinder Nath Jain
Chairman and Managing Director

Place: New Delhi
Date: 04.07.2022

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With Union Equipment Finance Scheme for Contractors

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Assam floods hit implementation of microfinance relief scheme

MITHUN DASGUPTA
Kolkata, July 3

Microfinance loan portfolio for all the lenders, including universal banks, in Assam is currently around ₹9,000 crore

IMPLEMENTATION OF THE Assam government's mega microfinance relief scheme is getting delayed due to the devastating floods. Because of the deluge, the state government and the lenders could not move ahead with the second phase of the scheme, where the government will pay the overdue amount of delinquent customers to make them regular.

The Himanta Biswa Sarma-led government had rolled out the special one-time relief to the microfinance borrowers in November last year with distributing cheques to the segment of the state's microfinance customers (Category 1), who had been regular in loan repayments, to provide them incentives in the first phase of the scheme. Implementation of this phase got completed by April-end.

For the implementation of the second phase of the scheme, the lenders submitted the data on the customer category, where borrower accounts

are flagged as overdue but not classified as non performing assets (NPAs), to the government in May. "Category 2 was supposed to be completed by June or July. Unfortunately, because of the floods we could not move ahead. In the last one month nothing has happened. Now, we would start, where overdue amounts of the delinquent customers will get paid to the lenders," Manoj Kumar Nambiar, MD, Arohan Financial Services, told FE. Total customers under Category 2 is around 0.3-0.4 million, while that of Category 1 was about 1 million.

In the third phase, for the customer category (Category 3), where borrower accounts are classified as non performing assets (NPAs), the NPA amounts will be considered to

be paid by the government. Total customers under Category 3 would be about 1.5 million. Announcing this special one-time relief in June, 2021, the government had committed to providing the special one-time relief of up to ₹8,250 crore to the microfinance borrowers affected by the Covid-19 pandemic.

Notably, microfinance loan portfolio for all the lenders, including universal banks, small finance banks, NBFC-MFIs & NBFCs, in Assam is currently around ₹9,000 crore. It came down sharply from ₹12,500 crore earlier as the lenders had been focusing on collections rather than fresh lending as delinquency rates for micro loans are high in the state compared with other states.

PUBLIC NOTICE
FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS
In the matter of the Companies Act, 2013, Section 13 (4) of the Companies Act 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
In the matter of SPML INFRA LIMITED, a company incorporated under the Companies Act, 1956 having its Registered Office at F-27/2, OHKLA INDUSTRIAL AREA, PHASE-II, NEW DELHI- 110020.

- Applicant
NOTICE SEEKING OBJECTION FOR SHIFTING OF REGISTERED OFFICE
Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Northern Region, under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on Wednesday, 29th September, 2021 to enable the Company to change its Registered Office from Union Territory of Delhi to Kolkata in the "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Parvayaran Bhawan, CGO Complex, New Delhi- 110003 within 14 (Fourteen) days of the date of publication of this notice with the copy to the Applicant Company at its registered office at the address mentioned above.

For and on behalf of
SPML INFRA LIMITED
Sd/-
Swati Agarwal
Company Secretary

Date: 02.07.2022
Place: Kolkata

FORM NO. INC-26
[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION BENCH, DELHI IN THE MATTER OF SUB SECTION 4 OF SECTION 13 OF THE COMPANIES ACT, 2013 AND IN THE MATTER OF Bloomchemag Private Limited having its registered office Unit 643, Sector-5 Gurugram Haryana-122001

Notice is hereby given to general public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra Ordinary General Meeting held on Wednesday, 15th Day of June 2022 to enable the company to change its Registered Office from the "State of Haryana" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Northern Region, B-2 Wing, 2nd Floor, Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110003, within 14 days of date of publication of this notice with a copy to the applicant company at the registered office address mentioned below:

Registered office : Unit 643, Sector-5 Gurugram Haryana-122001
For Bloomchemag Private Limited
RAJESH SETHI
Director
DIN: 06574624

केनरा बैंक Canara Bank
A Department of India Underwriting
फिनिसिपल सिंडिकेट Together We Can
Canara Bank, Asset Recovery Management Branch, Karol Bagh, Delhi-11005

PUBLIC NOTICE
M/s ANA Print O Grafix Pvt Ltd, 347-K, Udyog Kendra Ext-II, Sector Ecotech-III, Greater Noida, UP
Sh Ajay Rai (Director/guarantor) S/o Sh C B Rai, 347, K, Udyog Kendra Ext-II, Sector Ecotech-III, Greater Noida, UP Also at: 3/19, Ground Floor, Nehru Enclave, Kalkaji, New Delhi-19
Smt Neeta Rai (Director/guarantor) W/o Sh Ajay Rai, Also at: C-65/A, Kalkaji, New Delhi Also at: 3/19, Ground Floor, Nehru Enclave, Kalkaji, New Delhi-19
Smt Ropmati Rai (Mortgagor / Guarantor) W/o Shri Chandrawali Rai, 19-B, Nyaya Marg, Allahabad, UP. Also at: 3/19, Ground Floor, Nehru Enclave, Kalkaji, New Delhi-19

Sub: Physical Possession of the Secured Assets Mortgaged Immovable Property Flat No. / Plot No. 19B, admeasuring 376.66 sq. yds., Nyaya Marg, Allahabad, Uttar Pradesh, in the name of Mrs. Ropmatirai in the account of M/s Ana Print O Grafix Pvt Ltd, under the provisions of sarfaesi act 2002.

District Magistrate, Prayagraj vide his order dated 29.05.2022, appointed ACM-II of Prayagraj for disposal of claims on the movable items lying inside the property situated at Flat no./plot No.19B, admeasuring 376.66 sq. yds., Nyaya Marg, Allahabad, Uttar Pradesh to accept the movable items pertaining to them situated at Flat no./plot No.19b, admeasuring 376.66 sq. yds., Nyaya Marg, Allahabad, Uttar Pradesh if any lying in the above mentioned secured assets/ property on 05th day of July 2022 at 10.00 A.M.

New Delhi 02.07.2022 Authorised Officer
Canara Bank

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MEGGA BAKERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Megga Bakers Private Limited
2. Date of incorporation of corporate debtor	06-10-2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Himachal Pradesh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15410HP2005PTC029044
5. Address of the registered office and principal office (if any) of corporate debtor	Village Tahliwal, District Una (HP), India
6. Insolvency commencement date in respect of corporate debtor	30-06-2022
7. Estimated date of closure of insolvency resolution process	27-12-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Parminder Singh Bhullar Reg. No. IBB/IPA-002/IP-N01127/2021-2022/13700
9. Address and e-mail of the interim resolution professional, as registered with the Board	E-10/313, MangalPuri/Gali, Ghanpur Road, Khandwala, Near Water Tank, Amritsar - 143104, Punjab Email: advocate.psb@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	#302, 3rd Floor, Plot No D-190, Industrial Area, Phase 8 B, Sector 74, SAS Nagar Mohali 160071, Punjab Email: iprmeggabakers@gmail.com
11. Last date for submission of claims	14-07-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	http://bbi.gov.in/downloadform.html NA

• Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Megga Bakers Private Limited on 30-06-2022.
• The creditors of Megga Bakers Private Limited, are hereby called upon to submit their claims on or before 14-07-2022 to the interim resolution professional at the address mentioned against entry No. 10.
• The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means only.
• A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA.
• Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Parminder Singh Bhullar
Reg. No. IBB/IPA-002/IP-N01127/2021-2022/13700
Email - iprmeggabakers@gmail.com
Address -#302, 3rd Floor, Plot No. D-190, Industrial Area, Phase 8 B, Sector 74, SAS Nagar, Mohali 160071, Punjab
Mobile: +91 9988001158

Date: 02.07.2022
Place: Mohali

L.G. BALAKRISHNAN & BROS LIMITED
CIN: L29191TZ1956PLC000257
Regd Office: 6/16/13, Krishnarayapuram Road, Ganapathy, Coimbatore 641006
Tel: +91 422 2532325 | website: www.lgb.co.in | Email: secretarial@lgb.co.in

Notice is hereby given that pursuant to the provisions of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 all dividends that remained unclaimed / unpaid for the last 7 years in respect of Final Dividend 2014-15, compiled as on 24.06.2022 and the underlying Equity shares in respect of those Shareholders whose Dividends remained unclaimed for the last 7 consecutive years will be credited / transferred to the IEPF on 15.11.2022.

The Company has communicated individually to the concerned shareholders and details of such shares liable to be transferred to IEPF are also made available on our website www.lgb.co.in, as per the aforesaid Rules. In case the Company does not receive any communication from the concerned shareholders on or before 01.10.2022, the Company shall with a view to comply with the said Rules, transfer the shares to IEPF Authority without any further notice to the Shareholders and no liability shall be against the Company in respect of the shares so transferred.

To claim those shares, a separate application in Form IEPF-5 has to be made to the IEPF Authority. The said form as well as the procedure for claim is available at IEPF website i.e., www.iepf.gov.in. For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. Cameo Corporate Services Limited, Subramanian Building, No. 1, Club House Road, Anna Salai, Chennai 600002. Tel number: +91 44 28460718, Email ID: investor@cameoindia.com

For L.G. Balakrishnan & Bros Limited
M Lakshmi Kanth Joshi
Coimbatore 29.06.2022 Senior General Manager (Legal) & Company Secretary

FORM NO. INC-25A
Advertisement for conversion of Public Company into a Private Company
BEFORE THE REGIONAL DIRECTOR, MINISTRY OF CORPORATE AFFAIRS, NORTHERN REGION
In the matter of the Companies Act, 2013, Section 14 of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of BUSINESS SYSTEM INDIA LIMITED, a company incorporated under the Companies Act, 1956, having its Registered Office at Property No.1, 4th Floor, Khazara No. 349, Situated At 100th Road, Ghitori, New Delhi - 110030

----- APPLICANT
Notice is hereby given to the general public that the company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with the aforesaid rules and is desirous of converting into a Private Limited Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 28th June 2022 to enable the Company to give effect to such conversion.

Any person whose interest is likely to be affected by the proposed change/ status of the Company may deliver or cause to be delivered or send by the registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, Northern Region, B-2 Wing, 2nd Floor Parvayaran Bhawan, CGO Complex, New Delhi-110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office address mentioned below:

Registered office Address: Property No.1, 4th Floor, Khazara No.349, Situated At 100th Road, Ghitori, New Delhi-110030

For and on behalf of
BUSINESS SYSTEM INDIA LIMITED
Sd/-
Shashi Bhushan Wallia
Director
Place: New Delhi
Date: 02.07.2022

SBI
Data Protection Cell, Compliance Department, 6th Floor, Corporate Centre, State Bank Bhawan, Madame Cama Road, Mumbai- 400021

INVITING EXPRESSION OF INTEREST (EOI) FOR ENGAGEMENT OF "CONSULTANT FOR GENERAL DATA PROTECTION REGULATION (GDPR) VALIDATION"

State Bank of India invites EOI for selection of eligible consultants for validation of EU- GDPR Compliance. Details of EOI and eligibility criteria are available at Bank's website https://bank.sbi under "Procurement News" section.

The last date for submission of EOI at this office will be upto 16.00 hrs, on 18.07.2022. For future announcements, if any, in this regard, please refer to the website.

Place: Mumbai sd/-
Date: 04.07.2022 Deputy General Manager (Data Protection)

Container Corporation of India Ltd.
Navratna Company (A Govt. of India Undertaking)
NSIC New MDGP Building, 2nd Floor, Okhla Indl. Estate (Opp. ASIC Okhla Metro Station), New Delhi-110020

TENDER NOTICE (E-Tendering Mode Only)

Online tenders in Single Bid system are invited for below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying Rs.1000.00 through online from the website (www.tenderwizard.com/CCL).

Tender No.	CON/AREA-1/DDLT/TECH./O&M/FIRE FIGHTING SYSTEM/2022-23
Name of Work	Comprehensive annual maintenance contract for operation and maintenance of firefighting and fire alarm systems at ICD/DDL Ludhiana, Punjab for 24 months.
Estimated Cost	Rs.1925760/- (inclusive of GST)
Period of the contract	24 Months (As per Clause-6 of Section-II)
Earnest Money Deposit	Earnest Money as per clause 4 of section II
Cost of Document*	Rs.1000/- (Inclusive of all taxes and duties through e-payment)
Tender Processing Fee*	Rs.1136/- (Inclusive of 18% GST) through e-payment which is Non-refundable
Date of Sale (On Line)	From 04.07.2022 up to 15:00 Hrs. to 24.07.2022 up to 16:00 Hrs.
Date & Time of submission	25.07.2022 up to 15:00 Hrs. (E-Tendering Mode Only)
Date & Time of Opening	26.07.2022 at 15:30 Hrs.

* Through e-Payment
CONCDR reserves the right to reject any or all the tenders without assigning any reasons therefor. For complete details login to www.tenderwizard.com/CCL. Group General Manager (Technical)

EXPRESS Careers

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BrahMos, an Indian-Russian Joint Venture needs highly talented and dynamic professionals with brilliant academic record to join the following positions to contribute to the Nation's security:

Systems Engineer (Mechanical / ECE / EEE)
Qualification & Experience: First Class BE/B.Tech in Mechanical / ECE / EEE from a recognized university with 3 years post qualification experience in Production / Production Documentation in computerised environment.
No. of Posts: 18 (09 Mechanical + 09 ECE / EEE)
Location: Hyderabad, Nagpur, Pilani

Systems Engineer (Mechanical / ECE / EEE)
Qualification & Experience: First Class BE/B.Tech in Mechanical / ECE / EEE from a recognized university with 3 years post qualification experience in Quality Assurance / Quality Control in computerised environment.
No. of Posts: 04 (02 Mechanical + 02 ECE / EEE)
Location: Hyderabad, Nagpur, Pilani

Systems Engineer (Computer Science / IT)
Qualification & Experience: First Class BE/B.Tech in Computer Science / Information Technology Engineering from a recognized university with 3 years post qualification experience in C, C++, Python, design pattern, coding standards, GUI design with QT and application design experience in QGIS / Arc GIS, software lifecycle documents and atleast one SQL and one No SQL database.
No. of Posts: 02 (02 CSE / IT)
Location: Hyderabad
Age Limit: 28 years (Born On or After 01 Jun 1994)

For detailed information, please visit us at www.brahmos.com/careernew.php
Last Date of Receipt of Application Form: 21 July 2022